

**Mr. Speaker:** One point of order cannot overlap another point of order.

I allowed it for this reason that if the letter had not been delivered to the right person, the postal authorities would then be asked why when they came to know of it they did not immediately pursue the matter and take up the question of delivering it to the right person. The other day, a question was put as to what steps were taken by the postal authorities to recover it and send it on the proper addressee. Whatever has happened in the meanwhile, how the delay has occurred, how it was noticed, and how as soon as it was noticed, prompt action was taken to redirect it and give it to the proper person—these were all questions which had necessarily to be explained. A delay has been caused in delivering it to the proper person. That does not mean that the whole field is thrown open.

**Shri Ram Krishan Gupta:** On a point of order. Under the Indian Post Office Act, it is an offence to retain the cover or envelope of the letter. In this case, from the statement it is quite clear that the envelope of the letter has not been returned to the addressee so far. If that is so what action will be taken against the Chief Minister of Punjab?

**Mr. Speaker:** Against the Chief Minister? For the cover? All right, that is a suggestion for action. The hon. Member wants the hon. Minister in charge of Posts and Telegraphs to pursue this matter....

**Shri Braj Raj Singh:** It is a contravention of the law.

**Mr. Speaker:** ..... as to why the cover also was not sent. If the same letter had been addressed to the hon. Member, would he have preserved the cover?

#### STATEMENT RE: PLASTIC EBO-NOID-MAKING EQUIPMENT

**The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda):** During the course of supplementaries to Question No. 351 which was answered by the Minister of Information and Broadcasting on the 12th August, 1960, some honourable Members asked for information about the progress of the Machinery for making plastic Ebonoid Blocks installed at the Government of India Press, Faridabad. I promised to make a statement in this regard after getting the detailed information. As the statement is a lengthy one I place a copy on the table of the House. [See Appendix III, annexure No. 161.]

12.48 hrs.

#### EMPLOYEES' PROVIDENT FUNDS (AMENDMENT) BILL\*

**The Deputy Minister of Labour (Shri Abid Ali):** On behalf of Shri Nanda, I beg to move for leave to introduce a Bill further to amend the Employees' Provident Funds Act, 1952.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Employees' Provident Funds Act, 1952."

*The motion was adopted.*

**Shri Abid Ali:** I introduce the Bill.

#### MOTOR VEHICLES (SECOND AMENDMENT) BILL\*

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** I beg to move for leave to introduce a Bill further to amend the Motor Vehicles Act, 1939.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Motor Vehicles Act, 1939."

*The motion was adopted.*

\*Introduced with the recommendation of the President.